



**RESERVE BANK OF INDIA**  
**Foreign Exchange Department**  
**Central Office**  
**Mumbai - 400 001**

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**RBI/2012-13/135**

**A. P. (DIR Series) Circular No. 8**

July 18, 2012

To

All Authorised Dealer Category- I Banks

Madam/ Sir,

**Exchange Earner's Foreign Currency (EEFC) Account**

Attention of Authorised Dealer Category - I (AD Category - I) banks is invited to [A.P. \(DIR Series\) Circular No. 124 dated May 10, 2012](#).

2. On a review, it is advised that the provisions contained in the aforesaid Circular will not apply to the Resident Foreign Currency Accounts.
3. AD Category - I banks may bring the contents of this circular to the notice of their constituents and customers concerned.
4. The directions contained in this circular have been issued under Sections 10(4) and 11(1) of the Foreign Exchange Management Act, 1999 (42 of 1999) and are without prejudice to permissions / approvals, if any, required under any other law.

Yours faithfully,

(Dr. Sujatha Elizabeth Prasad)  
Chief General Manager-in-Charge